

THE HINDU ADOPTIONS AND MAINTENANCE
(AMENDMENT) ACT, 1962

No. 45 OF 1962

[29th November, 1962]

An Act further to amend the Hindu Adoptions and Maintenance Act, 1956.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Hindu Adoptions and Maintenance (Amendment) Act, 1962. Short title.
- 78 of 1956. 2. In section 2 of the Hindu Adoptions and Maintenance Act, 1956 (hereinafter referred to as the principal Act), in the *Explanation* to sub-section (1)— Amendment of section 2.
 - (a) in clause (b), the word “and” occurring at the end shall be omitted;
 - (b) after clause (b), the following clause shall be inserted, namely:—

“(bb) any child, legitimate or illegitimate, who has been abandoned both by his father and mother or whose parentage is not known and who in either case is brought up as a Hindu, Buddhist, Jaina or Sikh; and”.
3. In section 9 of the principal Act,— Amendment of section 9.
 - (a) in sub-section (2), for the words, brackets and figure “sub-section (3)”, the words, brackets and figures “sub-section (3) and sub-section (4)” shall be substituted;
 - (b) for sub-section (4) the following sub-section shall be substituted, namely:—

“(4) Where both the father and mother are dead or have completely and finally renounced the world or have abandoned the child or have been declared by a court of competent jurisdiction to be of unsound mind or where the parentage of the child is not known, the guardian of the child may give the child in adoption with the previous permission of the court to any person including the guardian himself.”;

(c) in the *Explanation*—

(i) in clause (i), the word “and” at the end shall be omitted;

(ii) after clause (i), the following clause shall be inserted, namely:—

‘(ia) “guardian” means a person having the care of the person of a child or of both his person and property and includes—

(a) a guardian appointed by the will of the child’s father or mother, and

(b) a guardian appointed or declared by a court; and’.

Amend-
ment of
section 11.

4. In section 11 of the principal Act, in clause (vi), after the words “from the family of its birth”, the words “or in the case of an abandoned child or a child whose parentage is not known, from the place or family where it has been brought up” shall be inserted.
